

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.23/RP/2018  
Along with I.A. No.48/2018 in Petition No. 229/MP/2016**

Subject : Petition for review of the order dated 19.12.2017 in Petition No. 101/MP/2016 under Section 94 of the Electricity Act, 2003 read with Order 47 Rule 1 of the CPC and Regulation 103(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of hearing : 12.12.2018

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member

Petitioner : D.B. Power Ltd.

Respondents : Tamil Nadu Generation and Distribution Company Ltd. and others

Parties present : Shri Buddy Ranganathan, Advocate D.B. Power  
Shri Deepak Khurana, Advocate, DB Power  
Shri Niteen Tayal, Advocate for D.B.Power  
Shri S.Vallinayagam, Advocate for TANGEDCO

**Record of Proceedings**

Learned counsel for the Review Petitioner submitted that the present Review Petition has been filed for seeking review of the order dated 19.12.2017 in Petition No. 229/MP/2016 to the extent it considers Station Heat rate as 2250Kcal/Kwh. Learned counsel submitted that due to certain difficulties, the Review Petitioner could not place the documents in the main petition with regard to Gross Station Rate of 2351 Kcal/KWh in relation to supply of Power. Learned counsel for the Review Petitioner submitted that IA has been filed in respect of delay of 105 days.

2. Learned counsel for Tamil Nadu Generation and Distribution Company Ltd. opposed the Review Petition and IA.

3. After hearing the learned counsel for the parties, the Commission reserved order on the maintainability of the Review Petition and IA.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**

